

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF SURYA SHAKTI RESOURCES PRIVATE LIMITED

Sr.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Surya Shakti Resources Private Limited
2.	Date of incorporation of corporate debtor	03.07.2008
3.	Authority under which corporate debtor is incorporated / registered	ROC – Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40300HR2008PTC038120
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 1198, Sector 7D, Faridabad, Haryana – 121006
6.	Date of closure of Insolvency Resolution Process	16.07.2025
7.	Liquidation commencement date of corporate debtor	09.08.2025 (The liquidation process was initiated vide order dated 17.07.2025, however, the order was received from the Registrar of Hon'ble NCLT, Chandigarh Bench via post on 09.08.2025)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Sanjay Mehra Reg. No: IBBI/IPA-001/IP-P01818/2019 - 2020/12784
9.	Address and e-mail of the liquidator, as registered with the Board	Add.: B-11, Third Floor, Geetanjali Enclave, Opp Aurbindo College, New Delhi – 110017 Email ID: sanjay.mehra64@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Add.: B-11, Third Floor, Geetanjali Enclave, Opp Aurbindo College, New Delhi – 110017 Email ID: cirp.suryashakti@gmail.com
11.	Last date for submission of claims	08.09.2025

Notice is hereby given that the National Company Law Tribunal (*Chandigarh Bench*) has ordered the commencement of liquidation of *Surya Shakti Resources Private Limited* on **09.08.2025** (The liquidation process was initiated vide order dated 17.07.2025, however, the order was received via post on 09.08.2025).

The stakeholders of Surya Shakti Resources Private Limited are hereby called upon to submit their claims with proof on or before **08.09.2025**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Submission of false or misleading proof of claims shall attract penalties.



CA Sanjay Mehra
Liquidator
In the Matter of **Surya Shakti Resources Pvt. Ltd.**
IBBI Reg. No.: **IBBI/IPA-001/IP-P01818/2019 -2020/12784**
Liquidation Mail id: cirp.suryashakti@gmail.com
AFA Valid upto 30.06.2026

Date: 14.08.2025
Place: New Delhi

DIENSTEN TECH LIMITED			
CIN : L74140DL2007PLC160160			
REGD OFFICE : 3RD FLOOR, A-2, LSC, MASJID MOTH, GREATER KAILASH-II, NEW DELHI 110048			
WEBSITE : WWW.DIENTENTECH.COM, EMAIL ID: CS@JKDTL.COM			
Statement of Consolidated financial results for the quarter ended on June 30, 2025			
(Amount in ₹ Thousands, unless otherwise stated)			
S. No.	Particulars	Quarter Ended 30.06.2025 (Unaudited)	Year Ended 30.06.2025 (Unaudited)
I	Revenue	221,485.95	2,632.04
II	Other Income	224,117.98	224,117.98
III	Total income from operations (I+II)	445,603.93	228,750.02
IV	Expenses	191,084.92	9,845.59
a)	Employee benefits expense	8,550.01	8,550.01
b)	Finance costs	22,375.77	22,375.77
c)	Depreciation and amortization expense	231,859.29	231,859.29
d)	Other expenditure	(7,738.31)	(7,738.31)
V	Total expenses (IV)	(7,738.31)	(7,738.31)
VI	Profit / (Loss) from Operations before exceptional items (III-IV)	453,342.24	238,488.31
VII	Exceptional Items	-	-
VIII	Profit / (Loss) before Tax (V-VI)	453,342.24	238,488.31
IX	Tax Expense	-	-
X	a. Current Tax	-	-
A	b. Deferred Tax	-	-
	c. Adjustment of tax relating to earlier years	1,616.49	1,616.49
	Total Tax Expenses (VIII)	1,616.49	1,616.49
	Net Profit / (Loss) for the period (VII-VIII)	(6,121.82)	(6,121.82)
	Total other comprehensive income for the period	881.67	881.67
	(i) Items that will not be reclassified to profit or loss	(223.97)	(223.97)
	(ii) Income Tax benefit/(expense) on items that will not be reclassified to profit or loss	-	-
	(iii) Items that will be reclassified to profit or loss	-	-
	(iv) Income Tax benefit/(expense) on items that will be reclassified to profit or loss	-	-
	Total Other Comprehensive Income, net of tax	657.70	657.70
	Total comprehensive income for the period, net of tax (IX+X)	(5,464.12)	(5,464.12)
	(Comprising profit/loss) and other Comprehensive Income for the period	82,606.46	82,606.46
	Paid-up equity share capital (Face value of ₹ 10/-each)	-	-
	Other Equity (excluding Revaluation Reserve)	-	-
	Earning Per Share (in ₹)	-	-
	(of ₹ 10/- each) (not annualised)	(0.74)	(0.74)
	(a) Basic	(0.73)	(0.73)
	(b) Diluted	-	-

Notes to Consolidated Financial Results :			
1. These consolidated financial results have been prepared in accordance with the recognition and measurement principles of Indian Accounting Standards ("Ind AS"), prescribed under section 133 of the Companies Act, 2013 read with relevant rules issued thereunder. The results have been prepared as per format given in regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015, voluntarily and not mandated as per aforesaid regulations.			
2. The above consolidated financial results have been reviewed and recommended by the Audit Committee and further considered and approved by the Board of Directors of the Company at their meeting held on Aug 12, 2025. The statutory auditor of the Company have expressed an unmodified review opinion on these consolidated financial results.			
3. During the quarter ended June 30, 2025, the Company has acquired 100% ownership interest in Ushita 16 Consultancy Services LLP ("the LLP") with effect from May 12, 2025, pursuant to which the LLP became a wholly-owned subsidiary and control was established from that date. In view of this, the financial information of the LLP for the period from May 12, 2025 to June 30, 2025 has been prepared in accordance with the requirements of Ind AS and included in the consolidated financial results of the Holding Company for the quarter ended June 30, 2025. Accordingly, the above financial results do not include comparative figures for the corresponding quarters or periods in the previous year.			
4. In line with the provision of Ind AS 108 - Operating Segments and on the basis of review of operations being done by the management of the company, the consolidated operations of the Company falls under business of service relating to information, consulting and corporate services, which is considered to be the only reportable segment by the management.			
5. The consolidated financial results of the company are also available on the Company's website (www.dienstentech.com) and on the website of NSE (www.nseindia.com).			
For and on behalf of Board of Directors Dienstentech Limited			
Sd/- Vipul Praakash Managing Director DIN : 01334849			
Place : New Delhi Date : 12.08.2025			

FORM NO. 14	
[See Regulation 33(2)]	
By Regd. A/D, Dastl failing which by Publication.	
OFFICE OF THE RECOVERY OFFICER - III	
DEBTS RECOVERY TRIBUNAL DELHI (DRT 1)	
4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001	
DEMAND NOTICE	
NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.	
RC/153/2024	
12-06-2025	
KARNATAKA BANK LIMITED Versus 5 CRORE ACOUSTICS PVT. LTD.	
To,	
(CD 1) 5 Crore Acoustics Pvt. Ltd.,	
WZ-B, Uggarsain Market, Ashok Nagar, New Delhi-110018.	
Also At: Unit At C-828, Riico Industrial Area Phase-II, Bhiwadi, Alwar, Rajasthan - 301019	
(CD 2) Amarjit Singh Kalra S/o Surinder Singh Kalra, (DIRECTOR/GUARANTOR)	
C-130, Mansarovar Garden, Ramesh Nagar, New Delhi-110015	
(CD 3) Surinder Singh Kalra W/o Amarjit Singh Kalra,	
C-130, Mansarovar Gardeb, Ramesh Nagar, New Delhi-110015	
This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL DELHI (DRT 1) in TA/886/2022 an amount of Rs 277061266.92 (Rupees Twenty Seven Crores Seventy Lakhs Sixty One Thousands Two Hundred Sixty Six And Paise Ninety Two Only) along with pendente lite and future interest @ 12% Simple Interest Yearly w.e.f. 01/12/2019 till realization and costs of Rs 150000 (Rupees One Lakh Fifty Thousands Only) has become due against you (Jointly and severally/ Fully/Limited).	
2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.	
3. You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing.	
4. You are hereby ordered to appear before the undersigned on 30/09/2025 at 10:30 a.m. for further proceedings.	
5. In addition to the sum aforesaid, you will also be liable to pay:	
(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.	
(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.	
Given under my hand and the seal of the Tribunal, on this date : 12/06/2025	
Sd/- NIRANJAN SHARMA Recovery Officer-II	
DEBTS RECOVERY TRIBUNAL DELHI (DRT 1)	

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
SURYA SHAKTI RESOURCES PRIVATE LIMITED**

RELEVANT PARTICULARS

Sr.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Surya Shakti Resources Private Limited
2.	Date of incorporation of corporate debtor	03.07.2008
3.	Authority under which corporate debtor is incorporated / registered	ROC - Delhi
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8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Sanjay Mehra Reg. No: IBS/1/PA-001/1P-P01818/2019-2020/12784
9.	Address and e-mail of the liquidator, as registered with the Board	Add: B-11, Third Floor, Geetanjali Enclave, Opp Aurbindo College, New Delhi - 110017 Email ID: sanjay.mehra54@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Add: B-11, Third Floor, Geetanjali Enclave, Opp Aurbindo College, New Delhi - 110017 Email ID: cirp.suryashakti@gmail.com
11.	Last date for submission of claims	08.09.2025

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Sd/-
CA Sanjay Mehra
Liquidator

In the Matter of Surya Shakti Resources Pvt. Ltd.
IBBI Reg. No.: IBS/1/PA-001/1P-P01818/2019-2020/12784
Liquidation Mail id: cirp.suryashakti@gmail.com
AFA Valid upto 30.06.2025

Date: 14.08.2025
Place: New Delhi

tru	
TRUCAP FINANCE LIMITED	
Registered Office: Register office at 4 th Floor, A Wing, D.J. House, Old Nagardas Road, Andheri (East), Mumbai - 400069, Maharashtra, GST No: 27AAACD9887D1ZC	
Corporate Identity Number: L64920MH1994PLC334457	
PUBLIC NOTICE	
This is to inform the Public that Auction of pledged Gold Ornaments will be conducted by TruCap Finance Limited on 29 th August 2025 at Noida Sec-18 at 11:00 A.M.	
Branch address: TruCap Finance Limited, Noida Sec-18, 1st floor Office No. 102, Vishal Chamber Sec-18, Noida-201301.	
The Gold Ornaments to be auctioned belong to Loan Accounts of our various Customers who have failed to pay their dues. Our notices of auction have been duly issued to these borrowers.	
The Gold Ornaments to be auctioned belong to Overdue Loan Accounts of our various Customers mentioned below with branch name.	
Ghaziabad Branch: GL0000000266887, GL0000000282271, GL0000000282603, GL0000000283166, GL0000000285227, GL0000000285392, GL0000000318177, GL0000000324355, GL0000000327128, GL00000003328849.	
Noida Bhangal Branch: GL0000000217744, GL0000000265963, GL0000000268512, GL0000000270215, GL0000000270348, GL0000000276240, GL0000000308359, GL0000000316900, GL0000000331826.	
Noida Sec-18 Branch: GL0000000097105, GL0000000111911, GL0000000118957, GL0000000121054, GL0000000122659, GL0000000123081, GL0000000123479, GL0000000131997, GL0000000132083, GL0000000132097, GL0000000132915, GL0000000137758, GL0000000157587, GL0000000157606, GL0000000164831, GL0000000170549, GL0000000179221, GL0000000188599, GL0000000191853, GL0000000193782, GL0000000194793, GL0000000194996, GL0000000194975, GL0000000195972, GL0000000197014, GL0000000199437, GL0000000204898, GL0000000205625, GL0000000211415, GL0000000213462, GL0000000214313, GL0000000219371, GL0000000229314, GL0000000241792, GL0000000241916, GL0000000245668, GL0000000246708, GL0000000247086, GL0000000260138.	
For more details, please contact TruCap Finance Limited.	
Contact Person: Satish Kumar	
Contact Number(s): 9560735444	
TruCap Finance Limited reserves the right to alter the number of accounts to be auctioned & postpone / cancel the auction without any prior notice.	
TruCap Finance Limited	

PNC INFRA TECH LIMITED									
Registered Office : NBCC Plaza, Tower II, 4th Floor, Pushp Vihar, Sector-5, New Delhi - 110017									
CIN : L45201DL1999PLC195937, Email : complianceofficer@pncinfra.tech, Website : www.pncinfra.tech									
Rs. in Lakhs (except EPS)									
EXTRACT OF FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2025									
S.N.	Particulars	Standalone				Consolidated			
		Quarter Ended (30.06.2025)	Quarter ended (31.03.2025)	Quarter Ended (30.06.2024)	Year ended (31.03.2025)	Quarter Ended (30.06.2025)	Quarter ended (31.03.2025)	Quarter Ended (30.06.2024)	Year ended (31.03.2025)
		unaudited	Audited	unaudited	Audited	unaudited	Audited	unaudited	Audited
1	Total Income from Operations	1,14,658.40	1,44,341.78	1,75,304.50	5,57,946.34	1,45,364.17	1,76,663.28	2,19,782.09	6,94,046.43
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	11,004.76	15,580.41	56,674.59	94,892.17	18,014.92	15,100.07	76,800.78	1,19,156.07
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	11,004.76	15,580.41	56,674.59	94,892.17	50,184.76	15,100.07	76,800.78	1,19,156.07
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	8,077.25	12,096.58	42,108.63	70,560.52	43,131.67	7,543.80	57,516.74	81,541.75
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	8,164.59	12,236.81	42,178.35	70,909.91	43,233.77	7,718.94	57,595.88	81,954.31
6	Equity Share Capital	5,130.78	5,130.78	5,130.78	5,130.78	5,130.78	5,130.78	5,130.78	5,130.78
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	5,42,371.26	-	-	-	5,93,773.22
8	Earnings Per Share (of Rs. 2/- each) (for continuing and discontinued operations) - Basic & Diluted:	3.15	4.71	16.41	27.50	16.81	2.94	22.42	31.79
		(Not Annualized)	(Not Annualized)	(Not Annualized)	(Annualized)	(Not Annualized)	(Not Annualized)	(Not Annualized)	(Annualized)
Notes :									
1) The above is an extract of the detailed format of Quarter Ended Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarter Ended Financial Results are available on Stock Exchanges website i.e. www.bseindia.com, www.nseindia.com and on the Company's website i.e. www.pncinfra.tech.									
2) The above results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on August 13, 2025.									
3) Previous period figures have been regrouped/rearranged wherever necessary to correspond with the figures of the current reporting period.									
4) The Financials can be accessed through below mentioned QR Code									
									
Place : Agra									
Date : August 13, 2025									
For PNC InfraTech Ltd.									
Sd/-									
Chakresh Kumar Jain									
Managing Director									
(DIN : 00086768)									

GRM OVERSEAS LIMITED									
CIN:L74899DL1995PLC064007									
Regd. Off:128, FIRST FLOOR, SHIVA MARKET PITAMPURA North Delhi-110034									
Email Id: investor.relations@grmrice.com, Website : www.grmrice.com, Ph-011-47330330, Fax No: 011-0180-2653673									
" Extract of Consolidated and Standalone Financial Results for Quarter ended 30th June, 2025[In terms of Regulation 47(1) (b) of the SEBI (LODR) Regulations, 2015] "									
(Amount in Lakhs)									
Sr. No.	Particulars	Standalone				Consolidated			
		Quarter Ended June 30, 2025 (Unaudited)	Quarter Ended March 31, 2025 (Audited)	Quarter Ended June 30, 2024 (Unaudited)	Year Ended March 31, 2025 (Audited)	Quarter Ended June 30, 2025 (Unaudited)	Quarter Ended March 31, 2025 (Audited)	Quarter Ended June 30, 2024 (Unaudited)	Quarter Ended March 31, 2025 (Audited)
1	Total Income from Operations	25,592.55	24,281.70	27,589.53	91,314.68	32,677.95	29,138.66	37,007.50	1

